

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:758
ANSWERED ON:18.07.2002
TRANSFER OF CASES TO FAST TRACK COURTS
CHANDRA NATH SINGH;SADASHIVRAO DADOBA MANDLIK

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of cases transferred to fast track courts and the number of cases disposed off by them; and
- (b) the steps taken by the Government to remove administrative shortcomings of the fast track courts?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) As per available information, 1,35,502 cases have been transferred to fast track courts out of which 58,662 cases have been disposed off by them.

(b) It is the primary responsibility of the State Governments to establish Fast Track Courts as envisaged under the Scheme. However, the Central Government have been making all efforts towards removing the administrative shortcomings of the fast track courts by giving necessary clarifications to the States from time to time.

The Supreme Court has directed on 6th May, 2002 in the case of Brij Mohan Lal Vs. Union of India & Others as follows:-

‘ At least one Administrative Judge shall be nominated in each High Court to monitor the disposal of cases by Fast Track Courts and to resolve the difficulties and shortcomings, if any, with the administrative support and cooperation of the concerned State Government. State Government shall ensure requisite cooperation to the Administrative Judge .’

The Chief Secretaries of the State have also been requested to monitor the setting up of earmarked number of Fast Track Courts and ensure smooth functioning of such courts.

The directions given by the Supreme Court including those regarding filling up of vacancies in fast track courts within the time limit and periodical review of the Scheme by the High Courts have been communicated to the State Governments for compliance.